

I am short of 60,000 residential units, and some of these people have waited for 15 years to find accommodation. If 60,000 units have to be built, they can only be built in areas which are yet virgin, which have to be developed and those areas are a bit distant from Delhi, they are not situated within the heart of Delhi as it exists today.

Shrimati Savitri Nigam: May I know the number of quarters constructed for the class IV and class III employees during the last one year?

Shri Mehr Chand Khanna: I am afraid I cannot give any information to the hon. Member. All that I can say is that 4000 quarters are nearly ready at Ramakrishnapuram. They cater to all classes and we propose to allot them within a month or two. The difficulty has been that I could not get water, I could not get sewerage etc., and that difficulty has now been overcome.

Shrimati Renu Chakravartty: What is the plan for the huge area which is lying vacant on one side of Willingdon Crescent right up to the other side of Kitchner Road? May I know whether it is going to be used only for class I and class II officers or it will also be used for housing class III and class IV officers?

Shri Mehr Chand Khanna: If a question is asked and I examine the Master Plan of Delhi, I should be in a position to answer that question.

Shri S. M. Banerjee: May I know whether it is a fact that for want of quarters there are on the waiting list 62,000 employees belonging to class III and class IV, and whether it is also a fact that most of the government quarters are occupied by non-governmental people such as Bharat Sevak Samaj etc?

Shri Mehr Chand Khanna: It would not be correct to say that most of the quarters are occupied by non-entitled persons. But if a question is asked as to whether some of these quarters are in the occupation of non-entitled persons, I am afraid the answer is in the affirmative and, secondly, I want

to tell the House that I am looking into all these cases myself and where I find that a person, non-entitled, should not be there appropriate action will be taken. But some of these persons have been there since years and it would not be correct to evict all of them.

Mr. Speaker: Next Question—Dr. L. M. Singhvi—

Dr. L. M. Singhvi: Question No. 628.

Shrimati Renu Chakravartty: Sir, may I request that Question No 638 may also be taken along with this?

Mr. Speaker: It is about Col. Bhattacharya.

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi N. Menon): If you so direct, Sir, that can also be answered along with this.

Mr. Speaker: Yes; Questions 628 and 638 may be answered together.

Indians in Pakistan Jails

*628. **Dr. L. M. Singhvi:** Will the Prime Minister be pleased to state:

(a) how many Indian nationals are at present lodged in Pakistani jails and for what offences; and

(b) whether the Government of India have extended any legal assistance in such cases?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Approximately 100 Indian nationals are either under trial or are serving sentences for alleged offences of illegal entry, smuggling, travelling on forged passports under assumed names, possession of illegal arms or espionage.

(b) The Government of Pakistan do not give information regarding Indian nationals arrested by them during the initial stages of their trial. Information in most cases is received only after an Indian national has been convicted by a Pakistani court. In these circumstances normal Consular assistance cannot be provided by us.